

Speed Post/Email

From No. 1177 SM Gaz.II/XXI.A.5
The Registrar General,
Punjab and Haryana High Court,
Chandigarh.

To
The District & Sessions Judge,
Gurugram.
Dated: Chandigarh; the 30/10/2017

Sub: **Constitution of Specialized Commercial Court at Gurugram for whole of the State of Haryana.**

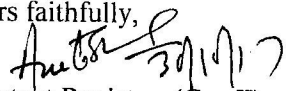
Sir,

I am directed to refer you on the subject cited above and to inform you that this Court has been pleased to direct as under:-

1. That in order to ensure time standard of commercial disputes, first hearing of the cases shall be held not later than 4 weeks time from the date of filing of affidavit of admission or denial of the parties as provided under Order XV-A of 'The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015' (for short 'the Act').
2. That the time period for submission of statement of admission or denial of all documents be completed within 15 days from the completion of inspection as per Section 4 of 'the Act'.
3. As regards completion of the evidence period, that party serve copy of such documentary evidence to other party to the application at least 15 days prior to hearing as per Section 5 of 'the Act'.
4. That the Court's power has been limited not to extend the time beyond 30 days in total for filing of testimony by expert.
5. That final judgment in such matters be passed by the Court within 30 days from the conclusion of the arguments and copy be issued to the parties to the disputes immediately thereafter.
6. That maximum number of adjournments which can be granted in a commercial dispute, should be restricted to three(03) as per order XVII, Rule 1 of CPC. However, limit for adjournment due to unforeseen and exceptional circumstances cannot be fixed at this stage. However, adjournment should not be granted except in exceptional circumstances, for reasons to be recorded in writing.

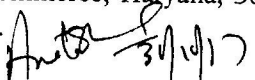
I am, therefore, to request you to comply with the abovesaid directions of this Court in letter and spirit.

Yours faithfully,


Assistant Registrar (Gaz.II),
for Registrar General

Endst. No. 1178 SM Gaz.II/XXI.A.5 Dated 30/10/2017

Copy forwarded to the Director of Industries & Commerce, Haryana, 30-Bays Building, 1st Floor, Sector-17, Chandigarh for information.


Assistant Registrar (Gaz.II),
for Registrar General

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